

Shrimati Renu Chakravarty : May I know what is the reason why such an infinitesimally small number of under-studies have been trained or are being trained?

Shri S. N. Mishra : I think they have been considered adequate to our needs.

INDUSTRIAL ESTATES IN MYSORE

***450. Shri Wodeyar :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether Government have informed the Mysore Government that they are prepared to advance loans for starting Industrial Estates ;

(b) the other facilities which have been offered along with loans ; and

(c) whether the Mysore Government has sent any reply to this offer?

The Minister of Industries (Shri Kanungo) : (a) Yes, Sir.

(b) (1) The cost of preparing blue-prints, plans, estimates etc. will be given as a grant by the Central Government.

(2) If the rent to be charged on the users of the Industrial Estate has to be subsidised, the Central Government will give 50% of this expenditure as a grant for a period of 5 years.

(c) Yes, Sir. They have informed us that they will be sending their proposals shortly.

Shri Wodeyar : May I know how many industrial estates are going to be established in Mysore and out of them, how many are going to be started in Malnad area attached to Shimoga and Chickmagalur?

Shri Kanungo : We have merely the intimation that a scheme for Mysore is coming. Whether it is for Malnad area or any other area, we have no idea as yet.

Shri Wodeyar : Will the Government instruct the Mysore Government to start as many estates as possible in

that area since natural resources are abundant for starting them in Malnad?

Shri Kanungo : It is for the Mysore Government to decide about it because part of the financial responsibility has got to be borne by them.

Shri Gadilingana Gowd : May I know the names of the other States which have applied for a similar help?

Shri Kanungo : At the moment, Saurashtra, Delhi and U.P. These are the States for which schemes have been finalised.

Shri Gadilingana Gowd : I saw in the press a statement mentioning Mysore and others. I want to know about the Andhra State.

Mr. Deputy-Speaker : The question relates to Mysore. If the hon. Members have got any questions regarding Mysore, they can ask generally.

Shri Gadilingana Gowd : If the hon. Minister has any information he can give. I am interested in the Andhra State.

Mr. Deputy Speaker : I am not going to allow this. I am equally interested in Andhra along, with the hon. Member.

DURGAPUR STEEL PLANT

***452. Shri Gidwani :** Will the Minister of Iron and Steel be pleased to state whether it is a fact that a high official-in-charge of Durgapur Steel Works has been placed under suspension pending enquiry into certain allegations against him?

The Minister of Industries (Shri Kanungo) : Yes, Sir.

Mr. Deputy-Speaker : Shri K. K. Basu.

Shri K. K. Basu : May I know whether the officer concerned.....

Shri Gidwani : *rose.*

Mr. Deputy-Speaker : The hon. Member did not rise for supplementary questions.

Shri Gidwani : I did not hear the reply.

Mr. Deputy-Speaker : I have already called Shri K. K. Basu.

Shri Gidwani : I have questions.

Mr. Deputy-Speaker : Order, order. I will call Shri Gidwani again. I have called Shri Basu. Shri Gidwani was looking only at his papers, not even hearing what was said.

Shri Gidwani : I did not hear.

Mr. Deputy-Speaker : I am sorry. He must also be sorry for that.

Shri K. K. Basu : May we know whether the person concerned is an employee of an ex-employee of the State or the Central Government? If so, who is the person responsible for his appointment?

Shri Kanungo : He was employed by the Iron and Steel Ministry, and at the moment he is under suspension. He was appointed by a selection committee.

Shri K. K. Basu : My question was whether he is an ex or present employee of the State or the Central Government?

Mr. Deputy-Speaker : What I urge upon the hon. Members is, when the hon. Minister is answering let there be no interruption. Let them wait and hear fully and then put the question. What is this impatience about?

Shri K. K. Basu : I asked the question after he sat.

Mr. Deputy-Speaker : He did not sit. I was looking at him.

Shri K. K. Basu : He must answer the question.

Mr. Deputy-Speaker : If he does not answer the question, there is nothing lost in being a little patient, and when

he sits down saying that he has not answered the question asked, instead of, as the Minister goes on, saying one word here and another there.

Shri Gidwani : Is it a fact that he is alleged to have secured Rs. 27 lakhs by issuing tenders of his own for construction works and other material required for the work—Rs. 15 lakhs in the form of cheques, Rs. 7 lakhs in treasury challans and Rs. 5 lakhs in cash; if so, whether any amount has been recovered from him?

Shri Kanungo : The matter is under police investigation and the case is *sub judice*. Therefore, we have not got the full information, and we will not have the full information till the investigation is completed.

Shri Gidwani : May I know whether it is being enquired into, or whether a case has been registered by the police? It can only be *sub judice* when a prosecution has been filed, it cannot be otherwise.

Shri Kanungo : The person is under judicial detention. That means the case is *sub judice*. A case has been filed and the matter is being investigated by the special police.

Shri K. K. Basu : I wanted to know whether the person concerned was an employee of the Government before he was appointed for the particular post; if so, whether he was a Central Government employee or a State Government employee?

Shri Kanungo : He was not a permanent employee of any State Government or the Central Government, but he was on a temporary post.

Shri Gidwani : When will the prosecution be launched?

Shri Kanungo : It is for the courts to decide.

Shri Bogawat : May I know the charges that are alleged in the case filed?

Mr. Deputy-Speaker : The case has not been filed yet. Police investigation is going on.

Shri Kanungo : He has been produced before the court and they have remanded him to custody.

OIL PURCHASE AGREEMENT WITH IRAN

***453. Th. Lakshman Singh Charak :** Will the Minister of Works, Housing and Supply be pleased to state :

(a) whether it is a fact that the Government of India have signed an agreement with the Government of Iran for purchase of oil?

(b) if so, the quantity and the value of oil to be purchased from Iran ; and

(c) whether a copy of the agreement will be laid on the Table?

The Parliamentary Secretary to the Minister of Works, Housing and Supply (Shri P. S. Naskar) : (a) No, Sir.

(b) and (c). Do not arise.

RE-ENTRY OF INDIANS INTO BURMA

***454. Shri M. S. Gurupadaswamy :** Will the Prime Minister be pleased to state :

(a) whether it is a fact that Burma Government had refused the issue of fresh visas to Indians who sought re-entry into that country on the strength of time-barred visas after 1st January, 1956 ;

(b) whether it is also a fact that this has resulted in a lot of inconvenience to those Indians who had to go to Burma to look after their business, profession etc ; and

(c) if the answer to parts (a) and (b) above be in the affirmative, whether Government have taken up this matter with the Government of Burma?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : (a) and (b). We received information recently that from January 1, 1956

Burmese consular offices in India had stopped granting fresh visas on the strength of time-barred re-entry visas.

(c) The Indian Embassy, Rangoon, has taken up the matter with the Burmese Government.

Shri M. S. Gurupadaswamy : Is it not a fact that as a result of this stoppage of visas, the businesses of those people who are running businesses in Burma and also other people who have been serving in Burma in various professions have suffered?

Shri Anil K. Chanda : Obviously. If a man who has his business in Burma cannot go there, his business no doubt would suffer. It is because of this that we have made a formal representation to the Burmese Government.

Shri M. S. Gurupadaswamy : Is it possible to have an agreement with the Burmese Government in respect of the granting of visas as a result of the negotiations that are being carried on by our Government with the Government of Burma?

Shri Anil K. Chanda : We have already drawn the attention of the Burmese Government. We have not received their reply yet. If the time comes for a discussion of the nature contemplated by the hon. Member, we shall do so.

Shri B. S. Murthy : May I know whether the Government is in a position to tell us the number of people affected by this new rule of the Burmese Government?

Shri Anil K. Chanda : I am not in a position to supply the number, but we have received a number of representations from South India, and I should think that the number would be quite considerable.

Sardar Iqbal Singh : May I know whether Government is aware of the fact that Indians, especially those living in areas which are not at present under the Burmese Government, are facing very great difficulties in getting visas and otherwise in coming